GOVERNMENT OF INDIA MINISTRY OF URBAN DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 1070

TO BE ANSWERED ON MARCH 02, 2016

COLLECTION OF RENT

NO.1070 SHRI PRATAPRAO JADHAV: SHRI RAM TAHAL CHOUDHARY:

Will the Ministry of Urban Development be pleased to state:

- (a)Whether rent on Government property has not been collected on regular basis owing to negligence of Land and Development Office (L&DO) of the Ministry;
- (b) If so the details of arrears thereof during the last three years and the current year so far; and
- (c) The number of persons found guilty in this regard along with the action taken against them?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT

(SHRI BABUL SUPRIYO)

- (a): No, Madam.
- (b) & (c): As per terms and conditions of lease deed, the lessees are required to pay annual ground rent at a predetermined rate without any notice from L&DO. In case the lessees fail to pay the ground rent, they are liable to pay penal interest @ 10% per annum. The property will not be converted into freehold till all government dues are recovered.

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